

ANF- 2 O(b)

APPLICATION FORM FOR EXPORT OF SCOMET ITEMS INCLUDING SOFTWARE AND TECHNOLOGY (UNDER GLOBAL AUTHORISATION FOR INTRA COMPANY TRANSFER) LISTED IN APPENDIX 3 TO SCHEDULE 2 OF ITC (HS) CLASSIFICATION

[Please see DGFT's Public Notice No. 14 /2015-20 dated 13.06.2022 before filling the application]

| 1. Applicant Details: | | | | | | | | | | | | |
|---|----------------------|--------------------------|-----------|--------------------------|--|--|---------|----------|--|--|--|--|
| i. IEC | | | | | | | | | | | | |
| ii. Name | | | | | | | | | | | | |
| iii. Address | Flat/Plot/Block No. | | | | | | | | | | | |
| | Street/Area/Locality | | | | | | | | | | | |
| | City | | | | | | | | | | | |
| | State | | | | | | | PIN Code | | | | |
| iv. TeleNo. | (1) | Country Code | Area Code | | | | Tel.No. | | | | | |
| | | | | | | | | | | | | |
| | (2) | | | | | | | | | | | |
| v. Mobile No. | Country Code | Area Code | | | | Fax No. | | | | | | |
| | | | | | | | | | | | | |
| vi. E-mail address where alerts and notifications to be sent | | | | | | | | | | | | |
| vii. Company Website | | | | | | | | | | | | |
| ix. Principal Business Activities of the applicant firm: | | | | | | | | | | | | |
| x. Is this applicant a parent company? | Yes | <input type="checkbox"/> | No | <input type="checkbox"/> | | | | | | | | |
| xi. If applicant is a subsidiary, then provide following details: | Name | Address | | | | Country of Export (tick the appropriate) | | | | | | |
| a. Parent Company | | | | | | | | | | | | |
| b. Other Subsidiaries (to which exports to be made) | | | | | | | | | | | | |
| xii. License exception given by (if applicable) | | | | | | | | | | | | |

| | | | |
|---|--|--|--|
| 1. From Foreign parent/subsidiary | | | |
| 2. Name of the country | | | |
| Xiii Export license of foreign country (if applicable) | | | |
| 1. Type of Export license of foreign country (for e.g. bulk/general/ temporary license/ others) | | | |
| 2. Country of granting such license | | | |

| | |
|--|--|
| Application Fee Details | |
| i. Sr. No. | |
| ii. Pay Mode | |
| iii. Demand Draft/Bank/Bank Receipt/Electronic Fund Transfer | |
| iv. Date of Issue | |
| v. Name of the Bank on which drawn | |
| vi. Bank Branch on which drawn | |
| vii. Amount (Rs) | |

2A. Details of SCOMET items in Appendix 3 to Schedule 2 of ITC (HS) Classifications of Export & Import Items applied for export: (If required, attach extra sheet (A4 size) in the same format)

| Sl. No. | SCOMET Category | SCOMET Sub-category | Generics Description of export item/s including technical details | Product Model No. / part No. | ECCN/ number on the foreign export control list (If applicable) | ITC (HS) Code No. (if available) | Quantity | Unit of Quantity (G, KG,no., Ltr or MT) | Total FOB Value | | | End Use Description |
|---------|-----------------|---------------------|---|------------------------------|---|----------------------------------|----------|---|--|-----------|---------|---------------------|
| | | | | | | | | | In relevant Foreign Currency(other than USD) | In Rupees | In US\$ | |
| | | | | | | | | | | | | |

2B. Type of Transaction

| | |
|--|---|
| Physical Export <input type="checkbox"/> | Intangible Transfer of Software/Technology <input type="checkbox"/> |
|--|---|

Section A: Basic Product Information

- i. Name of the manufacturer
- ii. Brand

iii. Model no./ Part No (if applicable).

SECTION B: CRYPTOGRAPHY NOTE (leave, if not applicable)

i. Is the item available and sold from stock at 'retail selling points' without restrictions', to the general public' through any of the following means?
(a) Over-the-counter transactions
(b) Mail order transactions
(c) Electronic transactions
(d) Telephone call transactions

If yes, then provide details _____

ii. Can the user easily change the cryptographic functionality of the item what is specified in the manufacture's specification? Yes No

iii. Is the item designed for installation by the user without further substantial support by the supplier?
Yes No

SECTION C: TECHNICAL QUESTION (leave, if not applicable)

Does the item contain the following cryptographic functions?

1. A "symmetric algorithm" employing a key length in excess of 56 bits, not including parity bits?
Yes No

If 'Yes' please state the following

a) Full name:

b) Key Length / bits:

c) Is it used for any of the following?

i. "Authentication"

ii. Digital Signature

iii. Data integrity

iv. Non-repudiation

v. Digital rights management, including the execution of copy protected software

vi. Encryption or decryption support of entertainment, mass commercial broadcasts or medical records management

vii. Key management in support of any of the cryptographic functions in above 1. (i) to (vi)

d) Encryption algorithm

e) Encryption Functionality

Additional Information (if any)

2C. In case of Technology and Software (If applicable) (If required, attach extra sheet (A4 size) in the same format)

| Sl. No. | SCO MET category | Name of the manufacturer / Producer/Service Provider | Brand (If applicable) | Name of Model or Name of Software/Technology | Model no./ Part No. (If applicable) | Additional Information (If applicable) | | | | Encryption algorithm (If applicable) | Encryption Functionality (If applicable) | Value of technology | Additional Information (if any) |
|---------|------------------|--|-----------------------|--|-------------------------------------|--|----------------------|----------------------------|-----------------------------|--------------------------------------|--|---------------------|---------------------------------|
| | | | | | | Class (If applicable) | Type (If applicable) | Serial No. (If applicable) | Version No. (If applicable) | | | | |
| | | | | | | | | | | | | | |

2D. Company's Information

| S. No. | SCOMET category | Purpose of export/re-export (e.g Design/encryption /research/ development/delivery/validation/testing/repair /demo/display/calibration/ others (Please specify) | Name of the company to which export/re-export to be made | Is it foreign parent company/subsidiary Or Indian Parent/Subsidiary |
|--------|-----------------|---|--|---|
| | | | | |

3. Shipment Details (in case of physical export)

| | |
|--|--|
| i. Port of Loading/Shipment | |
| ii. Port of Discharge | |
| iii. Countries* to which item to be exported | |
| 1. | |
| 2. | |
| iv. Ultimate Destination Country* | |
| 1. | |
| 2. | |

*Insert additional row or sheet, if required for more number of countries

4. Details of exports of SCOMET items Details of the export last made , if no export was made during the preceding licensing year):(If required, attach extra sheet(A4size)in the same format)

| Sl. No. | Export License No. & Date | Details of items exported | | Quantity exported | Country to which exported | DGFT's (HQ's) File Number |
|---------|---------------------------|---------------------------|-------------|-------------------|---------------------------|---------------------------|
| | | Category | Description | | | |
| | | | | | | |

| 5. Shipment Details (In case of Intangible Transfer of Technology (ITT)) | | | | | |
|--|---|---|---|---|-----------------|
| i. Mode of Export | Over the counter transactions <input type="checkbox"/> | Mail Order Transactions <input type="checkbox"/> | Electronic transactions <input type="checkbox"/> | Telephone call transactions <input type="checkbox"/> | Others _____ |
| ii. Countries to which item to be exported | | | | | |
| iv. Ultimate Destination Country | | | | | |

6A. Consignee* Details (If different from ultimate end user)

** The DGFT need to be informed in advance in case of any new consignee is involved.*

| | | | | | | | | | | | | | | | | | | |
|---------------------|----------------------|--------------|--|--|--|-----------|-------------|--|--|--|---------|--|--|--|--|--|--|--|
| i. Name | | | | | | | | | | | | | | | | | | |
| ii. Address | Flat/Plot/Block No. | | | | | | | | | | | | | | | | | |
| | Street/Area/Locality | | | | | | | | | | | | | | | | | |
| | City | | | | | | | | | | | | | | | | | |
| | Country | | | | | | Postal Code | | | | | | | | | | | |
| iii. Tele phone No. | (1) | Country Code | | | | Area Code | | | | | Tel.No. | | | | | | | |
| | | | | | | | | | | | | | | | | | | |
| | | (2) | | | | | | | | | | | | | | | | |
| iv. Fax No. | | Country Code | | | | Area Code | | | | | Fax No. | | | | | | | |
| | | | | | | | | | | | | | | | | | | |
| v. E-mail | | | | | | | | | | | | | | | | | | |

6B. Intermediary* Details (If third party involved) (leave if not applicable)

** The DGFT need to be informed in advance in case of any new intermediary is involved.*

| | | | | | | | | | | | |
|---------|---------------------|--|--|--|--|--|--|--|--|--|--|
| i. Name | | | | | | | | | | | |
| | Flat/Plot/Block No. | | | | | | | | | | |

| | | | | |
|--------------------------------------|----------------------|--------------|-------------|---------|
| ii. Address | Street/Area/Locality | | | |
| | City | | | |
| | Country | | Postal Code | |
| iii. Tele pho n e No. | (1) | Country Code | Area Code | Tel.No. |
| | | | | |
| | (2) | | | |
| iv. Fax No. | Country Code | Area Code | Fax No. | |
| | | | | |
| v. E-mail | | | | |

8. Please indicate the type of supporting documents submitted (via email, fax or post) to DGFT (hqrs). Please number all pages of the supporting documents and indicate the total number of pages at the top right corner of every page. Please note that failing to submit the necessary documents will delay the processing.

- Technical drawings (Information on Product/Technology) , wherever applicable
- Technical Specifications/Data Sheets/Brochures of the product(s) , wherever applicable
- Documentary Proof that establishes corporate relationship between Intra companies i.e. between foreign parent company/subsidiary of parent company/Indian parent company/ Subsidiary of Indian parent company
- Documentary Proof that establishes contractual agreement between foreign parent/subsidiary and/ or Indian parent/subsidiary with the third party involved in the supply chain, wherever applicable.
- Relevant Undertakings and Declaration, where applicable
- Purchase Order(s)/Contract Agreement(S)/ Copy of Master Service Agreement(MSA)/Warranty Policy Conditions
- Export Licence(s) from DGFT, wherever applicable.
- Export request Letter, where applicable
- Documentary Proof of License Exception granted by the export control licensing authority of country of the foreign parent company with validity (wherever applicable)
- Export license of foreign country (wherever applicable)
- A self-certified copy of the ICP of the foreign parent company being adopted by Indian subsidiary/ self-certified copy of ICP of Indian parent company/ ICP certified by Government like AEO Scheme
- Proof of repair obligation in India (Wherever applicable)
- Proof of demonstration purpose (wherever applicable)

Other, Please specify.....

For Use in DGFT office only (To be filled by the applicant).

9A. Application Submission Details (if submitted electronically):

| | |
|---|-----------------|
| i. GAICT Registration no. | |
| ii. File Number & Date of Issue | |
| iii. Application Fee submission details viz. Amount in Rupees, Demand Draft No./Electronic Fund Transfer No. and Date and the name & branch of the bank on which drawn | |
| 9B. Jurisdictional Authority (from where the company has been issued IEC or having branch office): | Regional |

DECLARATION/UNDERTAKING

I / We hereby certify that:

- (i) I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held therefrom.
- (ii) I/We fully understand that any information furnished in the application if found incorrect or false will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- (iii) I/We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed thereunder, FTP, HBP, Appendices and Aayat Niryat Forms and ITC(HS).
- (iv) I/We hereby certify that:
 - A. The entity for whom the application has been made has not been penalized under any of the following Acts (as amended from time to time):
 - (i) The Customs Act, 1962,
 - (ii) The Central Excise Act 1944, Central & State GST Act, 2017
 - (iii) Foreign Trade (Development & Regulation) Act 1992, as amended, and
 - (iv) The Foreign Exchange Management Act, 1999;
 - (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
 - (vi) Weapons of Mass Destruction & their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005
 - B. None of the Directors / Partners / Proprietor / Karta / Trustees of the company / firm / HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT or is in the caution list of RBI;
 - C. Neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;
 - D. We have neither obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority.

- (v) I / We hereby declare that I / We have neither obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number) in the name of our Registered / Head Office or any of our Branch(s) / Unit(s) / Division(s) to any other Regional Authority.
- (vi) We have complied with the conditions of all previous licences / authorisations issued to us for export of SCOMET items and wherever required have duly intimated the o/o DGFT, New Delhi along with documentary evidence regarding receipt of the items of export by the end -user within the stipulated time.
- (vii) I / We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP and ITC (HS) and submit all requisite documents to the o/o DGFT (SCOMET Section), failing which I/We shall be liable to action under FT (D & R) Act, 1992 as amended or rules and orders made there under, and the Customs Act,1962.
- (viii) I hereby certify that I am authorised to verify and sign this declaration as per Paragraph 9.6 of the Policy.

| | | | | | | | | | | | | | |
|-----------------------------------|--------------|-----------|--|--|--|---------|--|--|--|--|--|--|--|
| Signature of the Applicant | | | | | | | | | | | | | |
| Name | | | | | | | | | | | | | |
| Designation | | | | | | | | | | | | | |
| Official Address | | | | | | | | | | | | | |
| Telephone | Country Code | Area Code | | | | Tel.No. | | | | | | | |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |
| Place: | | | | | | | | | | | | | |
| Date: | | | | | | | | | | | | | |

ANF- 2 O (c)
APPLICATION FORM FOR POST REPORTING FOR RE-EXPORT OF SCOMET
ITEMS/SOFTWARE/TECHNOLOGY
[UNDER GLOBAL AUTHORISATION FOR INTRA COMPANY TRANSFER(GAICT)]
LISTED IN APPENDIX 3 TO SCHEDULE 2 OF ITC (HS) CLASSIFICATION

1. General Information

i. **GAICT Authorization No. (13 digit) and date**

| | | | | | | | | | | | | | |
|--|--|--|--|--|--|--|--|--|--|--|--|--|--|
| | | | | | | | | | | | | | |
|--|--|--|--|--|--|--|--|--|--|--|--|--|--|

ii. **GAICT Authorization date (DD/MM/YY)**

| | | | | | | | | | | |
|--|--|--|--|--|--|--|--|--|--|--|
| | | | | | | | | | | |
|--|--|--|--|--|--|--|--|--|--|--|

iii. **IEC**

| | | | | | | | | | |
|--|--|--|--|--|--|--|--|--|--|
| | | | | | | | | | |
|--|--|--|--|--|--|--|--|--|--|

iv. **Name of the applicant exporter:** _____

v. **Address**

| | | | | | | | | | | | |
|-----------------------------|--|--|--|--|--|-----------------|--|--|--|--|--|
| Flat/Plot/Block No. | | | | | | | | | | | |
| Street/Area/Locality | | | | | | | | | | | |
| City | | | | | | | | | | | |
| State | | | | | | PIN Code | | | | | |

vi. **Tele No.**

| | Country Code | | | | Area Code | | | | | | | | | |
|-----|---------------------|--|--|--|------------------|--|--|--|--|--|--|--|--|--|
| (1) | | | | | | | | | | | | | | |
| (2) | | | | | | | | | | | | | | |

vii. **Fax no.**

| | | | | | | | | | | | | | | | | |
|---------------------|--|------------------|--|--|--|--|----------------|--|--|--|--|--|--|--|--|--|
| Country Code | | Area Code | | | | | Fax No. | | | | | | | | | |
| | | | | | | | | | | | | | | | | |

2. Details of the shipment for (Tick the appropriate)

| Quarter | Please tick the period opted | Date of Submission of post shipment details (dd/mm/yy) |
|---------------------|-------------------------------------|---|
| Jan to March | | |
| April to June | | |
| July to September | | |
| October to December | | |

3. Items Details

i. Actual flow of items

| S. No. | SCOMET category/sub category | ECCN/ or control list no. of foreign country by which license exception has been given to India (if applicable) | Type of export license obtained from foreign country(e.g. bulk, general, open etc.) if applicable) (with date of issue) | Actual Date of export | Country of export | Name of the company(ies) to which exports to be made |
|---------------|-------------------------------------|--|--|------------------------------|--------------------------|---|
| | | | | | | |
| | | | | | | |

ii. Details of the items (Actual export)

| | Sl. no. of Items | (1) | (2) | (3) |
|---|--|------------|------------|------------|
| 1 | SCOMET Category | | | |
| 2 | SCOMET Sub-category | | | |
| 3 | Description of export item/s including technical specification | | | |
| 4 | CAS no. (in case of chemicals) | | | |
| 5 | ITC (HS) Code No. (if available) | | | |
| 6 | Product Name | | | |
| 7 | Model Number/Partnumber./serial no. (If applicable) | | | |

| | | | | |
|----|--------------------------------|--|--|--|
| 8 | Manufacturer | | | |
| 9 | Quantity | | | |
| 10 | Unit of Quantity (G,KG, or MT) | | | |
| 11 | FOB in rupees | | | |
| 12 | FOB in USD | | | |
| 13 | Other relevant information | | | |
| 14 | SB number (export by sea) | | | |
| 15 | SB Date | | | |
| 16 | AWB number | | | |
| 17 | AWB Date | | | |
| | Basis of Export made FOB/CIF | | | |
| 18 | FOB Value | | | |
| 19 | Port of Export | | | |
| 20 | Country of export | | | |

iii. For Software/Technology (Actual exports) (Skip if not applicable)

| S. No. | Basic Product Information | 1 | 2 | 3 |
|--------|--|---|---|---|
| 1 | Name of the manufacturer//service provider (if applicable) | | | |
| 2 | Name of the Importer | | | |
| 3 | Name of the Exporter | | | |
| 4 | Brand | | | |
| 5 | Name of Model/Software/Technology | | | |
| a) | Model no./ Part No. (if applicable) | | | |
| b) | Class (if applicable) | | | |
| c) | Type (if applicable) | | | |
| d) | Serial No. (if applicable) | | | |
| e) | Version No. (if applicable) | | | |
| 6 | Encryption algorithm. (if applicable) | | | |
| 7 | Encryption Functionality (if applicable) | | | |
| 8 | Value of software/technology | | | |
| 9 | Additional Information (if any) | | | |

4. Details of New Intermediary/third party involved (if applicable)

| Name of New Intermediary/third party (if applicable) | Complete Address of New Intermediary/third party (Including Pin code and Telephone no.) | Purpose of export to Third party |
|---|--|---|
| | | |

** The DGFT need to be informed in advance in case of any new Intermediary/third party is involved.*

5. Documents Attached:

| Sl. No. | Name of the document | Attached (Yes/No) |
|----------------|---|--------------------------|
| 1. | EUC from foreign subsidiary(ies) of Indian Parent company or foreign parent company / another subsidiary of foreign parent company in appendix 2S(iv) | |
| 2. | Purchase Order /Service agreement/ Master Service agreement (MSA)/Contract (if amended) | |
| 5. | Bill of Entry | |
| 6. | Other relevant documents (If any) Please specify | |

APPENDIX- 2 S (iv)

**END USE CUM END USER CERTIFICATE IN CASE OF GLOBAL AUTHORIZATION FOR
INTRA**

COMPANY TRANSFER (GAICT)

PART 1: PARTIES CONCERNED

- a) Name of Exporter _____
- b) Intermediary Name (if any) _____
- c) Intermediary Address (if any) _____
- d) Name of End User _____
- e) End-User's Address _____
- f) Zip code _____ TeleNo. _____ Email _____ Fax _____
- g) Specific Location where the items will be used (if different from(e))

- h) Nature of usual business of the End-User (e.g. manufacturer or research)

- i) Business relationship with the applicant exporter (foreign subsidiary company or foreign parent company / another subsidiary of foreign parent company)

- j) How long has your business relationship with the applicant exporter existed?

PART 2: ITEMS (goods, software, technology)

| S. No. | (a) Description of the item(s) (e.g. Name of Manufacturer/Model/Software/Technology, Class, Type, Serial Number) | (b) Quantity/Weight /Value ¹ |
|--------|--|---|
| | | |
| | | |
| | | |

(c) Master Service Agreement / Contract Agreement Number & Date of signature _____

PART 3: DECLARATION

a) The item(s) indicated in PART2 will be used as capital equipment/component/raw material /other use for (Intended End use)

b) The item(s) indicated in PART2 are being processed or incorporated in to another product (as detailed in 3a above), for sale to ultimate end users located in _____

c) Purpose of import by End User (R&D/testing/Calibration/demo/design/encryption/delivery/validation/import after repair/others, etc).

d) I/we certify that the above-mentioned items (as detailed in the referenced purchase order/ master service agreement/other contract agreement) shall not be used for any purpose other than the purpose(s) stated above.

e) Further re-export /re-transfer of the item including software and technology from the foreign subsidiary company or foreign parent company / another subsidiary of foreign parent company to end users in other countries would be subject to the export control regulations of the country of the foreign subsidiary company or foreign parent company / another subsidiary of foreign parent company.

f) I/we certify that the items including software and technology indicated in part 2 is/are to be exported as per the terms and condition of Global Authorization for Intra Company Transfer (GAICT) policy of the Government of India and shall be allowed only to the entities eligible under authorization for GAICT.

g) I/we certify that I/we will provide DGFT, Government of India with delivery verification certificate upon its request.

h) Post shipment verification of the items at the end users' site shall be allowed, if required by the Government of India, as may be applicable. In case the above mentioned item(s) include(s) technology, we certify that it will be treated as strictly confidential.

i) End Use of the items shall not be changed nor the items modified or replicated without the prior consent of the Government of India (This will be optional in case the ownership/patent of the items is with the foreign parent company).

j) I/we shall not myself/our self, or through another, cause the items, or replicas, or derivatives thereof to be re-exported/re-transferred/sold without the consent of the licensing authority of the country of the end user, to any party within country of final destination or outside it, unless specifically exempted in the export authorization.

k) I/We also certify that the above items and/or replicas thereof will not be used to design, develop, acquire, manufacture, possess, transport, transfer and/or used for chemical, biological, nuclear weapons or for missiles capable of delivering weapons of mass destruction and their delivery system. The items will be used for civil purposes only.

l) I/We also certify that I/we are not a party designated under UNSC sanctioned individual/entities/groups and I/we are neither owned nor controlled by a designated party under UNSC individual/entities/groups.

m) I/we also certify that all the facts contained in this certificate are true and correct to the best of my knowledge and belief and that I/we do not know of any additional facts that are inconsistent with this certificate.

Signature: _____
(Signature of authorized signatory)

Company stamp/Official seal _____

Name: _____
Designation _____
Date: _____

Address: _____

Email: _____

Alternate Email: _____

Tele No.: _____

[To be submitted by foreign subsidiary company or foreign parent company / another subsidiary of foreign parent company on its letterhead indicating full chain of supply in case other subsidiaries are also involved. Any additional page(s) must be signed by the same person who signs this form.

1: For Technology exports, value should be mentioned in Part 2(b)